

1	2	3	4	5	6
17.	Meghalaya	756	164	0	592
18.	Mizoram	251	79	6	166
19.	Nagaland	116	74	3	39
20.	Orissa	18339	4608	208	13523
21.	Punjab	536	406	9	121
22.	Rajasthan	11235	10368	385	482
23.	Sikkim	318	126	0	192
24.	Tamil Nadu	2402	1948	199	255
25.	Tripura	1952	775	0	1177
26.	Uttar Pradesh	28842	10720	14869	3253
27.	Uttarakhand	2531	383	92	2056
28.	West Bengal	22932	6147	11127	5658
TOTAL:		168268	66380	31804	70084

Maintenance of muster rolls for NREGS

1347. SHRI T.K. RANGARAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether irregularities have been noticed in the maintenance of records and payment under the National Rural Employment Guarantee Scheme (NREGS) at various places;
- (b) whether muster rolls are not being maintained at various work sites as mandated;
- (c) if so, whether it prevents the social auditing of work days and payments; and
- (d) the details of steps taken to rectify these anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Para 9.1 of Chapter 9 of Mahatma Gandhi NREGA Operational Guidelines provides that information on critical inputs, processes, outputs and outcomes have to be meticulously recorded in prescribed registers at the levels of District Programme Coordinators, Programme Officer, Gram Panchayats and other Implementing Agencies. Para 9.4.2 of these Guidelines further provide that Muster rolls will be maintained by the Gram Panchayats and other Executing Agencies. However, some cases of irregularities in the maintenance of records and payment have been received in the Ministry.

(d) With a view to rectify the anomalies in the implementation of Mahatma Gandhi NREGA, the following steps have been taken:—

- (i) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information. 9.4 crore job cards and 2.9 crore muster rolls have been up loaded on the web site.
- (ii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. 8.66 crore bank/post office accounts have been opened so far. To cover the gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards and biometrics have been initiated.
- (iii) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA.
- (iv) Scheme of Independent Monitoring by eminent citizens has been approved.
- (v) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.

Advance payment of wages

1348. SHRI RAJEEV SHUKLA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is considering a proposal to pay part of the entitled wage in advance keeping in view the reports of the delay in wage payment of workers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGS); and

(b) if so, the status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir. MGNREGA does not provide for advance payment of wages to the workers.

(b) Does not arise.

Construction of Panchayat Houses under MNREGS

†1349. SHRI PRAKASH JAVADEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.